

THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) ACT, 2006

NO. 20 OF 2006

[6th April, 2006.]

An Act further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:-

1.

Short title.

1. Short title.-This Act may be called the Delhi Special Police Establishment (Amendment) Act, 2006.

2.

Amendment of section 4A.

2. Amendment of section 4A.-In section 4A of the Delhi Special Police Establishment Act, 1946 (25 of 1946), in sub-section (1), for clause (d), the following clause shall be substituted, namely:-

"(d) the Secretary to the Government of India in charge of the Ministry or Department of the Central Government having administrative control of the Delhi Special Police Establishment - Member.".

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K.N. CHATURVEDI,

Secy. to the Govt. of India.

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